

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 337 OF 2019 IN**  
**DFR NO. 1050 OF 2019**

**Dated: 14<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Swasti Power Engineering Ltd**

**....Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Ors.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. S. Venkatesh  
Mr. Somesh Srivastava  
Mr. Vikas Maini  
Ms. Nishtha Kumar

Counsel for the Respondent(s) : -----

**ORDER**

**(IA No. 337 of 2019 – For Urgent Listing)**

Heard learned senior counsel, Mr. Sanjay Sen, appearing for the Appellant.

The learned senior counsel for the Appellant, at the outset, submitted that the instant application is filed on the ground of urgent listing and in the light of the statement made in Paragraph nos. 2 to 8 in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission of the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission of the learned senior counsel for the Appellant and the statement made in Paragraph nos. 2 to 8 of the application and for the reasons stated for urgency therein, the same are accepted. Accordingly, the IA is allowed.

**NO. 1050 OF 2019**

Registry is directed to number the appeal and list the matter of admission on **27.03.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/ss

**(Justice N.K. Patil)**  
**Judicial Member**